

Joint Committee Inspection Report

In the Hon'ble NGT Suo Moto Matter of

Original Application No.20/2026 (CZ)

News Item Titled " Saat Din Pehele Jahan Karyavai Ki

Wahan Ab Bhi Avedh Khanan Me Lage Hain Mafia"

appearing in Dainik Bhaskar Star Raipur Newspaper

dated 01.01.2026

Vs

State of Chhattisgarh & Ors.

INDEX

S. No.	Particulars	Page No.
1.	Joint Committee report in compliance with the order dated 04.02.2026 of Hon'ble NGT(CZ) in the O.A. No.20 of 2026	1-4
2.	Annexure 1: Copy of the Hon'ble NGT Order dated 04.02.2026	5-7
3.	Annexure 2: The copy of the nomination letter of Ghanshyam Lal Sahu, Deputy Secretary, Ministry of Housing & Environment Chhattisgarh.	8
4.	Annexure 3: The copy of the nomination letter of Sanjay Kumar Mukati, Scientist-C, CPCB, Regional Directorate, Bhopal and the copy of nomination letter of Prakash Kumar Rabde, Regional Officer, Chhattisgarh Environment Conservation Board, Raipur.	9-10
5.	Annexure 4: The Copy of the Attendance sheet of Joint Committee visit of the site.	11
6.	Annexure 5: The copy of the administrative approval for renewal of overburden from Kathadih anicut by Govt. of Chhattisgarh and the copy of workorder.	12-13
7.	Annexure 6: The copy of the administrative approval for beautification and construction of Ghat by Govt. of Chhattisgarh and the copy of workorder.	14-15
8.	Annexure 7: The copy of the punchnama of the joint inspection committee dated 06.04.2026.	16-17
9.	Annexure 8: Photographs taken during the site visit.	18-20

7

Report of the Joint Committee O.A. No. 20 of 2026 (CZ) In the Matter of Suo Moto News Item Titled “Saat Din Pehele Jahan Karyavai Ki Wahan Ab Bhi Avedh Khanan Me Lage Hain Mafia” appearing in Dainik Bhaskar Star Raipur Newspaper dated 01.01.2026 Vs State of Chhattisgarh & Ors.

➤ **Background:**

Hon’ble National Green Tribunal, Central Zonal Bench, Bhopal vide order dated 04.02.2026 in O.A. No. 20/2026 “ *Saat Din Pehele Jahan Karyavai Ki Wahan Ab Bhi Avedh Khanan Me Lage Hain Mafia*” appearing in *Dainik Bhaskar Star Raipur Newspaper dated 01.01.2026 Vs State of Chhattisgarh & Ors*” the following person impleaded as party respondents.

- i. State of Chhattisgarh through district magistrate, Durg Atal Nagar Collectorate, Durg (C.G)
- ii. State of Chhattisgarh through district magistrate, Raipur, (C.G)
- iii. Member Secretary Chhattisgarh Environment Conservation Board, Paryawas Bhawan, North Block Sec. 19 Atal Nagar , Distret, Raipur (CG)
- iv. District Mining Officer, Atal Nagar Collectorate, Durg (C.G)

To above respondents have to submit their reply to Hon’ble NGT.

In said order the Hon’ble NGT also constitute a joint committee consisting the following members to visit the site and submit the factual action taken report.

1. One representative nominated by Secretary (Environment) State of Chhattisgarh.
2. One representative nominated by Member Secretary, Chhattisgarh Environment Conservation Board.
3. One Representative Nominated by the Director CPCB, Bhopal.

Hon’ble tribunal directed the joint Committee to submit factual and action taken report within six weeks. Further, as per Hon’ble NGT order the CECB will be nodal agency for coordination and logistic support. Copy of the order dated 04.02.2026 of Hon’ble NGT is enclosed as **Annexure-01**.

➤ **Constitution of the Joint Committee:**

In pursuance of Order dated 04.02.2026 of Hon’ble NGT, Bhopal and the nominations received from the organizations concerned members, a Joint Committee has been constituted comprising of the following members:

1. Ghanshaym Lal Sahu, Deputy Secretary, Govt. of Chhattisgarh, D/O Housing & Environment, Mantralaya, Nava Raipur, Raipur. Copy of the nomination letter is attached as **Annexure-02**.

2. Sanjay Kumar Mukati, Scientist-C, CPCB Regional Directorate, Bhopal.
3. Prakash Kumar Rabde, Regional Officer, Chhattisgarh Environment Conservation Board, Raipur.

The copy of the nomination letters are attached as **Annexure-03**.

➤ **Brief about the case:**

- In Original Application (hereinafter referred as O.A.) raises concern issue of river mining by using of heavy machinery and motorboats in violation of environment norms. The key issue raised by newspaper Danik Bhasker Star Raipur 01.01.2026. Illegal sand mining continuous openly as WRD and Environment department fail to take decisive action. Sand mining is in flowing water it harms aquatic life disturb ecosystem and pollute river water through motorboat. Sand is being lifted from the chain mountain stockpile and transported in trucks to Durg and Bhilai, and also issue raised about sand theft at river Kharun at Sathpakhar, a team from the Durg-Raipur Mineral department reached at the site and seized the stockpile. However within just seven days illegal mining resumed and it is also alleged or issue raised, it is being influenced by former MLA of Durg District. The mineral Department is reluctant to take action against him and also the issue raised about soil extraction /excavation on the bank of river Kharun at Satpakhar place and blocked the irrigation canal.

➤ **Site Visit of the joint committee**

In accordance with the aforementioned Hon'ble NGT order dated 04.02.2026, the joint committee members/representatives and the officials of the CECB Raipur visited, the said site, on dated 06/04/2026. Following officials were present during the joint committee visit (Attendance sheet is enclosed as **Annexure-4**).

➤ **Site Visit Observations of the joint committee**

The constituted joint committee visited at the site and following observations were made.

1. The River Kharun is a main 120-135 km long tributary of the Shivrath River in Chhattisgarh. The river divides two district boundaries that is Raipur and Durg at Satpakhar area. Satpakhar anicut dam is 10-15 km away from Raipur city.
2. During the visit of the joint committee no sand mining activities were observed during the inspection into river Kharun at Satpakhar area.
3. The joint committee has visited both the river bank of Kharun (towards

District Durg side & District Raipur side). At District Durg side no excavation of sand and no stockpile of sand was found. However, at the bank of river Kharun towards the Raipur side the excavations of soil and stockpile of sand was observed. On the comprehensive enquiry/ analysis the joint committee came to know about the excavation/desilting/ removal of overburden from upstream of Kathadih anicut (also known as Satpakahar anicut) in block Dharsiwa, District Raipur of river Kharun by Water Resource Department (WRD) Raipur C.G. due to increasing the water level of this anicut for the further supply to the municipal corporation of Raipur. As per the statement of the WRD official (Sh. Vikas Chandrakar, Assistant Engineer), the above work is approved by the Government of Chhattisgarh and done in the month of April to June 2025. The excavation done by the JCB/ pock land machines as said by the official. During that time water blocked from the upstream of river Kharun with help of upstream anicut. That work was done by M/s T.B.S Banchhor Durg Chhattisgarh. The copy of the administrative approval for renewal of overburden from Kathadih anicut by Govt. of Chhattisgarh and the copy of workorder is enclosed as **Annexure-5**.

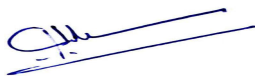
4. The official of the WRD stated that the above work has been done by restricting the water flow with the help of the anicut present at the upstream of the Kathadih (Satpakahar) anicut.
5. During the enquiry by joint committee a WRD official stated that, During the desilting work of the river Kharun, Soil mixed Sand was also extracted from river bed and was stored as stockpile at the right bank of the river (towards Raipur side). The stored sand will be used in the construction of retaining wall/ Ghat at the right bank of the river (towards of Datrenga village side) for constructing retaining wall at Datrenga village side and also will be used in beautification of the river front at the Satpakahr anicut. The retaining wall will be constructed to protect soil erosion of the right bank of the river and to protect from the flood in heavy rainy season. This project of WRD is also approved by the Govt. of Chhattisgarh. The copy of the administrative approval for beautificaton and construction of Ghat by Govt. of Chhattisgarh and the copy of workorder is enclosed as **Annexure-6**.
6. The construction of retaining wall will be done by M/s Narendra Kumar Dubey, Vill.- Pikridih, Dist.- Raipur.
7. The stored sand is approximately 60-70 trolley at right side of the river bank (approx. 30-40 m distance from the river). The WRD official stated that permission has been taken from the Mining department Raipur and the

royalty has been deducted from bill amount of contractor and the same has been deposited to Govt. Head.

8. The Joint committee prepared Punchnama at the site. The copy of the punchnama attached is enclosed as **Annexure-7**.
9. The Dy. Director of Mining department, District Durg stated at the site that, many illegal sand transported vehicles were seized and also imposed fine in this area and said can not denied the illegal sand mining activities in this river. The Dy. Director of Mining department, District Durg said that they will submit action taken against illegal sand mining and reply to Hon'ble NGT.
10. Satpakhar anicut is developing as local water picnic spot (bathing ghat) as appearance/seen during the visit of joint committee.
11. During the site inspection the joint committee observed the water was flowing from the Satpakhar anicut and the river water quality as in appearance was clean.
12. At the left bank of the river (towards Durg side) a small pile of soil was seen by the joint committee. The WRD official stated that the soil is stored during the desilting/overburden removal of river.

➤ **Recommendation/ Suggestion of the joint committee:**

1. There should be strict vigilance on illegal sand mining activities in river Kharun by the Mining department and concerned local administration of both the districts. There should be night monitoring on illegal sand mining.
2. The small soil pile stored at the left bank of the river kharun (towards Durg side), should be removed from the bank by the WRD through the concerned company i.e. M/s TBS Banchhor Durg Chhattisgarh.
3. WRD should ensure the retaining wall/ Ghat nirman work shall be done as per guidelines and also shall take necessary precautions during the construction work so that the water quality of the river could not be deteriorated.



Prakash Kumar Rabde,
Regional Officer,
C.G. Environment
Conservation Board, Raipur



Sanjay Kumar Mukati,
Scientist-C, CPCB,
RD Bhopal
(M.P.)



Ghanshaym Lal Sahu
Deputy Secretary,
Govt. of Chhattisgarh, D/O
Housing & Environment,
Mantralaya, Nava Raipur,
Raipur (C.G.)

Item No.03

**BEFORE THE NATIONAL GREEN TRIBUNAL
CENTRAL ZONE BENCH, BHOPAL
(Through Video Conferencing)**

Original Application No.20/2026(CZ)

News Item Titled "Saat Din Pehele Jahan
Karyavai Ki Wahan Ab Bhi Avedh Khanan
Me Lage Hain Mafia" appearing in Dainik
Bhaskar Star Raipur Newspaper dated 01.01.2026

Suo Moto

Vs.

State of Chhattisgarh & Ors.

Respondent(s)

Date of Hearing: 04.02.2026

**CORAM: HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE MR. SUDHIR KUMAR CHATURVEDI, EXPERT MEMBER**

For Applicant (s): *Suo Moto*

For Respondent(s):

ORDER

1. Issue raised in this application is illegal river mining by use of heavy machinery and motorboats in violation of environmental norms. The allegations are as follows:

(Danik Bhaskar Star (Raipur) News paper 01.01.2026)

Illegal sand mining continues openly as the Water Resources and Environment Department fail to take decisive action. Mining in a flowing river causes far greater environmental damage than in a dry riverbed. It harms aquatic life, disturbs the ecosystem, and pollutes the water-especially due to the use of motorboats. Despite this, sand is being illegally extracted from the Kharun river using motorboats operating round the clock.

Sand is being lifted from the 'chain mountain' stockpile and transported in trucks to Durg and Bilai. Recently, after receiving reports of sand theft at Satpakhar, a team from the Durg-Raipur Mineral Department reached the site and seized

1

O.A. No.20/2026(CZ)

News Item Titled "Saat Din Pehele Jahan Karyavai Ki Wahan Ab Bhi Avedh Khanan Me Lage Hain Mafia" appearing in Dainik Bhaskar Star Raipur Newspaper dated 01.01.2026 Vs: State of C. G. & Ors.

the stockpile. However, within just seven days, illegal mining resumed. It is alleged that due to the influence of a former MLA from Durg district, the Mineral Department is reluctant to take strict action, allowing rampant sand mining to continue.

Riverbank dug upto create access route.

To facilitate the movement of motorboats and heavy vehicles, the mafia has dug up the riverbank, creating an illegal pathway by removing soil from the banks. Meanwhile, a canal that supplies water to agricultural fields has reportedly been blocked.

Sand Extraction through motorized operations.

Right in front of Satpakhar Ghat, boats are launched into the river and sand is pulled toward the bank using truck-mounted motors. The sand is then loaded into trucks with chain hoists. Each truckload is reportedly sold for Rs. 10,000, with additional transportation charges.

2. It is submitted that illegal mining continues unabated in both the Mahanadi and Karun rivers.
3. A substantial issue of environmental has been raised.
4. In view of the above, following persons should be impleaded as party respondent:
 - (i) State of Chhattisgarh through District Magistrate, Durg, Atal Nagar, Collectorate Durg (CG)
 - (ii) State of Chhattisgarh through District Magistrate, Raipur (CG)
 - (iii) Member Secretary, Chhattisgarh Environment Conservation Board, Payavas Bhawan, North Block Sector -19, Atal Nagar, District -Raipur (CG)
 - (iv) District Mining Officer, Atal Nagar, Collectorate Durg, Chhattisgarh (CG)
5. Issue notice to the respondents. Returnable within four weeks.
6. Applicant/Registry is directed to take necessary steps for service to the respondents by both ways and also on available email.

(14) (7)

7. Respondents are directed to submit their reply within six weeks through e-filing portal, preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.
8. In view of the seriousness of the matter, we constitute a Joint Committee consisting the following members to visit the site and submit the action taken report.
 - i. One representative nominated by Secretary (Environment) State of Chhattisgarh
 - ii. One representative nominated by the Member Secretary, Chhattisgarh Environment Conservation Board.
 - iii. One representative nominated by the Director, CPCB, Bhopal
9. The Committee is directed to visit the place and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.
10. Registry is directed to supply the required documents and copy of the application to the committee and respondents within a week.
11. The report in the matter be filed by the Committee through email at ngtczbbho-mp@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

List it on **17th April, 2026.**

Sheo Kumar Singh, JM

Sudhir Kumar Chaturvedi, EM

04th February, 2026,
Original Application No.20/2026(CZ)
K

14

8

छत्तीसगढ़ शासन,
आवास एवं पर्यावरण विभाग,
मंत्रालय

महानदी भवन, नवा रायपुर अटल नगर,

Email Id : henv.cg@nic.in

क्र. LAW/1623/2026-HOUSING नवा रायपुर अटल नगर, दिनांक 06/04/2026
प्रति,

सदस्य सचिव,
छत्तीसगढ़ पर्यावरण संरक्षण मंडल,
मंडल, पर्यावास भवन, सेक्टर-19,
नवा रायपुर अटल नगर

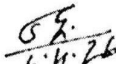
विषय- O.A. No. 20/2026 (CZ) Dainik Bhaskar Star Raipur Newspaper dated
01.01.2026 Vs State of Chhattisgarh & Ors में पारित आदेश दिनांक
04.02.2026. के पालन के संबंध में।

----00----

विषयांतर्गत माननीय नेशनल ग्रीन ट्रिब्यूनल O.A. No. 20/2026 (CZ) में
पारित आदेश दिनांक 04.02.2026 द्वारा गठित संयुक्त समिति में सचिव, छ.ग.
शासन, आवास एवं पर्यावरण विभाग के प्रतिनिधि, के रूप में श्री घनश्याम लाल साहू,
उप सचिव, छत्तीसगढ़ शासन आवास एवं पर्यावरण विभाग को नामांकित किया जाता
है।

नामांकित अधिकारी की जानकारी निम्नानुसार है:-

क्र.	अधिकारी का नाम/पद	कार्यालय का नाम/पता	फोन /मोबाईल नं./ई-मेल
1	श्री घनश्याम लाल साहू, उप सचिव, आवास एवं पर्यावरण विभाग	मंत्रालय महानदी भवन नवा, रायपुर अटल नगर	7887067719 Ghanshyam. Sahu30@cg.gov.in


(शत्रुहन यादव)

अवर सचिव,

छत्तीसगढ़ शासन,

आवास एवं पर्यावरण विभाग

पृ.क्र. LAW/1623/2026-HOUSING नवा रायपुर अटल नगर, दिनांक 06/04/2026
प्रतिलिपि:-

श्री घनश्याम लाल साहू, उप सचिव, आवास एवं पर्यावरण विभाग की ओर सूचनार्थ
एवं आवश्यक कार्यवाही हेतु प्रेषित।


अवर सचिव,

आवास एवं पर्यावरण विभाग



क्षेत्रीय निदेशालय (मध्य), भोपाल
केन्द्रीय प्रदूषण नियंत्रण बोर्ड
 (पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)



CM-13012/4/2026-LAW-RD Bhopal/25092/1444

दिनांक: 13 फरवरी, 2026

प्रति,

Most urgent
 NGT Case

✓ सदस्य सचिव
 छ.ग. पर्यावरण संरक्षण मण्डल
 पर्यावास भवन, सैक्टर-19,
 नया रायपुर - 492002

विषय: NGT OA No. 20/2026(CZ) "News Item Titled "Saat Din Pehele Jahan Karyavai Ki Wahan Ab Bhi Avedh Khanan Me Lage Hain Mafia" appearing in Dainik Bhaskar Star Raipur Newspaper dated 01.01.2026 Vs. State of Chhattisgarh & Ors." में अधिकारी के नामांकन बाबत ।

संदर्भ: माननीय एन.जी.टी. द्वारा पारित आदेश दिनांक: 04/02/2026

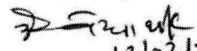
महोदय,

कृपया माननीय एन.जी.टी. द्वारा दिनांक: 04/02/2026 को विषयांकित प्रकरण में पारित आदेश का अवलोकन करने का कष्ट करें । विषयांकित प्रकरण में माननीय एन.जी.टी. द्वारा संयुक्त समिति का गठन किया गया है, जिसमें सचिव (पर्यावरण) छत्तीसगढ़; सदस्य सचिव, छत्तीसगढ़ पर्यावरण संरक्षण मण्डल एवं केन्द्रीय प्रदूषण नियंत्रण बोर्ड के प्रतिनिधि शामिल हैं।

आदेश के अनुसार उक्त समिति द्वारा स्थल निरीक्षण करने के उपरांत Factual & Action Taken Report तैयार कर छ: सप्ताह के भीतर माननीय एन.जी.टी. के समक्ष प्रस्तुत करनी होगी । प्रकरण में सुनवाई की अगली तिथि दिनांक 17/04/2026 को नियत की गई है । उक्त प्रकरण में राज्य प्रदूषण नियंत्रण बोर्ड नोडल एजेंसी होगी ।

उक्त कार्य हेतु इस कार्यालय से श्री संजय कुमार मुकाती, वैज्ञानिक-ख (मोबाइल नं.-7879488657, ईमेल skmukati.cpcb@nic.in) को नामित किया गया है। अनुरोध है कि उपरोक्त हेतु निरीक्षण की तिथि निर्धारित कर इस कार्यालय को सूचित करने का कष्ट करें ।

भवदीय,


 13/02/26
 (डॉ. अजीत कुमार विद्यार्थी)
 क्षेत्रीय निदेशक

प्रतिलिपि:

1. डिवीजनल हेड, विधि अनुभाग, के.प्र.नि.बो., दिल्ली
 2. क्षेत्रीय अधिकारी, छ.ग.प.सं. मण्डल, रायपुर
 3. क्षेत्रीय अधिकारी, छ.ग.प.सं. मण्डल, दुर्ग
 4. श्री संजय कुमार मुकाती, वैज्ञानिक-ख, के.प्र.नि.बो., भोपाल
- की ओर कृपया सूचनार्थ ।
 की ओर कृपया सूचनार्थ एवं आवश्यक कार्यवाही हेतु ।

क्षेत्रीय निदेशक

"राजभाषा हिन्दी में पत्र व्यवहार का स्वागत है"

पता: "परिवेश भवन"
 पर्यावरण परिसर, ई-5, अरेरा कालोनी, भोपाल-462016
 ईपीएबीएक्स : 0755-2775385, 2775386
 क्षेत्रीय निदेशक हायरेक्ट : 0755-2775384
 ई-मेल: cpcb.bhopal@gmail.com, वेबसाइट: www.cpcb.nic.in

मुख्यालय:
 परिवेश भवन
 पूर्वी अर्जुन नगर, दिल्ली-110032
 दूरभाष क्र : 011-43102030

"सिंगल यूज प्लास्टिक" का करें बहिष्कार"



छत्तीसगढ़ पर्यावरण संरक्षण मंडल
पर्यावास भवन, नार्थ ब्लॉक, सेक्टर - 19, नवा रायपुर अटल नगर (छ.ग.)
Email add- hoccecb@gmail.com

क्रमांक

/विधि/छ.ग.प.सं.मं./2026

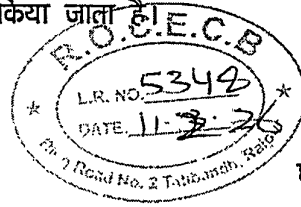
अटल नगर दिनांक / /2026

--:: कार्यालय आदेश ::--

माननीय नेशनल ग्रीन ट्रिब्यूनल, सेंट्रल जोनल बेंच, भोपाल में विचाराधीन प्रकरण OA No. 20/2026 (CZ) News Item Titled "Saat Din Pehele: Jahan-Karyaval: Ki Wahan Ab Bhi Avedh Khanan Me Lage Hain Mafia" appearing in Dainik Bhaskar Star Raipur- Newspaper dated 01.01.2026 Vs State of Chhattisgarh & Ors. में पारित आदेश दिनांक 04.02.2026 प्रकरण रायपुर एवं दुर्ग जिले के नदियों (महानदी एवं खारून) में अवैध रूप से रेत उत्खनन करने के संबंध में है। प्रकरण में माननीय नेशनल ग्रीन ट्रिब्यूनल द्वारा प्रतिवेदन प्रस्तुत करने हेतु एक संयुक्त समिति का गठन किया गया है जिसमें सचिव, छ.ग. शासन, आवास एवं पर्यावरण विभाग के प्रतिनिधि, सदस्य-सचिव, छ.ग. पर्यावरण संरक्षण मण्डल के प्रतिनिधि एवं केन्द्रीय प्रदूषण नियंत्रण बोर्ड के प्रतिनिधि शामिल हैं।

आदेश के अनुसार उक्त समिति द्वारा स्थल निरीक्षण करने के उपरांत **factual and action taken report** तैयार कर छः सप्ताह के भीतर माननीय नेशनल ग्रीन ट्रिब्यूनल, सेंट्रल जोनल बेंच, भोपाल के समक्ष प्रस्तुत करना होगा। प्रकरण में सुनवाई की अगली तिथि दिनांक 17.04.2026 को नियत है। उक्त प्रकरण में छ.ग. पर्यावरण संरक्षण मण्डल नोडल एजेंसी है।

उपरोक्त के अनुक्रम में छत्तीसगढ़ पर्यावरण संरक्षण मण्डल की ओर से क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, छत्तीसगढ़ पर्यावरण संरक्षण मण्डल, रायपुर (ई-मेल- rocecbraipur2014@gmail.com) को प्रतिनिधि/नोडल अधिकारी नियुक्त किया जाता है।



सदस्य सचिव

छत्तीसगढ़ पर्यावरण संरक्षण मंडल,
नवा रायपुर अटल नगर (छ.ग.)

अटल नगर दिनांक 9/2/2026

क्रमांक | 2377/विधि/छ.ग.प.सं.मं./2026
प्रतिलिपि :-

1. सचिव, छ.ग. शासन, आवास एवं पर्यावरण विभाग की ओर कृपया सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
2. निदेशक, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, भोपाल, परिवेश भवन, पर्यावरण परिसर, ई-5, अरेरा कॉलोनी, भोपाल -462016 (म.प्र.) की ओर कृपया सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
3. क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, छत्तीसगढ़ पर्यावरण संरक्षण मण्डल, रायपुर को निर्देशित किया जाता है कि संयुक्त समिति के अन्य सदस्यों से समन्वय कर निर्धारित समयावधि के भीतर रिपोर्ट अधिवक्ता, श्री यादवेन्द्र माईकल यादव के माध्यम से माननीय नेशनल ग्रीन ट्रिब्यूनल, सेंट्रल जोनल बेंच, भोपाल के समक्ष प्रस्तुत करना सुनिश्चित करें।

सदस्य सचिव

छत्तीसगढ़ पर्यावरण संरक्षण मंडल,
नवा रायपुर अटल नगर (छ.ग.)



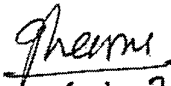
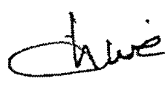
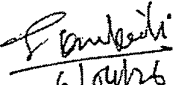

C.C. (C) / C.C (N)
AE (N) SC (M.C) / (N.B)
Sub. Eng. (C) J.S. (P.B) / (J.S)
Estt. / Acctt. / B.M / N.K / S.M
R.O.C.E.B RAIPUR
REGIONAL OFFICER

उपस्थिति पत्र 17

- पदनाम

निरीक्षण दिनांक 06/04/2026

हस्ताक्षर/ मो. न.

- | क्र. | नाम | पदनाम | हस्ताक्षर/ मो. न. |
|------|--------------------|----------------------------|---|
| 1. | PRAVIN NAG | AE, ROCECB Raipur |  9424168848 |
| 2. | Lovkesh Dharma | SDO PATAN |  9907339364 |
| 3. | Ghanshyam Lal Sahu | DS,
H&E |  75870
6.4.26 67769 |
| 4. | Deepak Mishra | D.D. Mining
Dul Puy |  98274
87874 |
| 5. | Sanjay Kr. Mukati | Scientist - C. |  7879488657
6/04/26 |
| 6. | Manik Lal Chandel | Scientist
ROCECB Raipur |  6261984145
06/04/26 |

छत्तीसगढ़ शासन,
जल संसाधन विभाग,
मंत्रालय, गहानदी भवन,

नवा रायपुर-अटल नगर जिला-रायपुर (छ.ग.)

क्र. 3261 / एफ-2-49 31. एन-2. 2024
प्रति,

अटल नगर, दिनांक 23/06/2024

मुख्य अभियंता,
गहानदी परियोजना
जल संसाधन विभाग
रायपुर (छ.ग.)

विषय:- रायपुर जिले के विकासखण्ड-धरसीवा के काठाडीह एनीकट के अपस्ट्रीम से ओवर बर्डन निकालने का कार्य की प्रशासकीय स्वीकृति।

संदर्भ - प्रमुख अभियंता का पत्र क्र.-158 / व.प्र. / प्रशा.स्वी. / 2024 / 5433, दिनांक 05/07/2024

-00-

राज्य शासन एतद द्वारा रायपुर जिले के विकासखण्ड-धरसीवा के काठाडीह एनीकट के अपस्ट्रीम से ओवर बर्डन निकालने का कार्य हेतु लागत राशि ₹ 252.50 लाख (रुपए दो करोड़ बचन लाख पचास हजार) मात्र की प्रशासकीय स्वीकृति प्रदान करता है।

- कार्य विभाग नियमावली की कडिका 2.006 के नीचे दिये गये नोट 3(बी) एवं 3(सी) के अनुसार योजना की तकनीकी स्वीकृति दी जाकर एवं अन्य अभीष्ट औपचारिकताओं को पूर्ण करने के पश्चात् निर्माण कार्य प्रारंभ किया जावे तथा कार्य पूर्ण होने के उपरान्त योजना का पूर्णता प्रमाण-पत्र शासन को दिया जाये।
- छत्तीसगढ़ वित्तीय संहिता भाग-एक के नियम-10 के अनुसार मुख्य अभियंता का यह दायित्व है कि वे कार्य पर नियंत्रण रखें तथा उनके कार्यालय तथा अधीनस्थ आहरण वितरण अधिकारियों द्वारा प्रशासकीय वित्तीय नियमों का पालन हो।
- योजना पर व्यय बजट शीर्ष गोंग संख्या-45-लघु सिंचाई निर्माण कार्य, लेखा शीर्ष-4702-लघु सिंचाई पर पूजा परिव्यय, [102]-भू-तल जल, 0101-राज्य आयोजना (सामान्य), (5059)-एनीकट/स्टापडेम का निर्माण #26-वृहद निर्माण कार्य, 005-बौध एव नहर के अंतर्गत विकलनीय होगा।
- छ.ग. शासन वित्त एवं योजना विभाग मंत्रालय के वित्त निर्देश 25/2012 अनुसार मंडित समिति की बैठक दिनांक 02.08.2024 में समिति की अनुमति एवं माननीय मंत्री जी का प्रशासकीय अनुमोदन प्राप्त है।
- योजना का कार्य स्वीकृत राशि एवं निर्धारित समयावधि के अंतर्गत ही पूर्ण किया जाना सुनिश्चित करें। लागत यदि स्वीकार्य नहीं होगी।
- निर्माण कार्य की लागत में भिन्नव्ययता को सुनिश्चित किया जाये।
- संबंधित मुख्य अभियंता/अधीक्षण अभियंता/कार्यपालन अभियंता निर्माण कार्य की उच्च गुणवत्ता सुनिश्चित करें।

छत्तीसगढ़ के राज्यपाल के नाम से
तथा आदेशानुसार



(प्रेमसिंह घरेन्द्र)
अवर सचिव

छत्तीसगढ़ शासन
जल संसाधन विभाग

Office of the Executive Engineer
Water Management Division No.1,
Raipur(C.G.)

WO00021/.....

Date 19/04/2025

To,

T B S BANCHHOR
29, Kadambari Nagar Durg Chhattisgarh 490012

Sub :- Issue of work order.

Ref :- 1. Agreement No 07 Dt. 19-04-2025
2. LOA No LOA00008 Dt. 04-04-2025

With reference to the above, the agreement was executed between you and the undersigned on dated for the work of Removal of Overburden from Upstream of Kathadih Aicut in Block Dharslwa, District Raipur amounting to 1,93,66,622.00 (in words One Crore Ninety Three Lakh Sixty Six Thousand Six Hundred Twenty Two Rupees) in view of this your are hereby ordered to commence the work.

The work should be completed within 6 months (including rainy season) from the date of issue of work order i.e, the work should be completed up to date 19-10-2025.

Enclosure :

1/65

WO00021/.....

sd
Executive Engineer,
Water Management Division No.1,
Raipur(C.G.)

Date 19/04/2025

Copy to :-

1. The Accountant General, Chhattisgarh, Raipur
2. Engineer in Chief, Water Resource Department, Shivrath Bhawan, Atal Nagar, Raipur
3. Chief Engineer, Mahanadi Project, Water Resources Department, Raipur
4. Chief Technical Examiner (V), Indrawati Bhawan, Naya Raipur.
5. Superintending Engineer, Mahanadi Circle, Raipur
6. Research Officer, *Quality Control Division Raipur*
7. Labour Officer,.....
8. Sub Divisional Officer, *W.R. Survey Sub Bn. Raipur*
9. Auditor *M. M. Jais*.....(Divisional Office)

sd
Executive Engineer,
Water Management Division No.1,
Raipur(C.G.)

छत्तीसगढ़ शासन,
जल संसाधन विभाग,
मंत्रालय

महानदी बहण, नवा रायपुर-अटल नगर

क्रमांक 1373 / एफ-2-40 / 31 / एस-2 / 2022, नवा रायपुर, दिनांक 15/3/2024
प्रति.

मुख्य अभियंता,
महानदी परियोजना,
जल संसाधन विभाग,
रायपुर (छ.ग.)

विषय :- रायपुर जिले के विकासखण्ड-धरसीवा की खारून नदी पर दतरेंगा के पास घाट निर्माण एवं सौंदर्यीकरण कार्य की प्रशासकीय स्वीकृति।
संदर्भ :- प्र.अ.का पत्र क्र.-107/बो.प्र./प्रशा.स्वी./2022/4034, दिनांक 02.05.2022.

राज्य शासन एतद् द्वारा रायपुर जिले के विकासखण्ड-धरसीवा की खारून नदी पर दतरेंगा के पास घाट निर्माण एवं सौंदर्यीकरण कार्य हेतु राशि रु. 1119.97 लाख (रु. ग्यारह करोड़ उन्नीस लाख सत्तानबैं हजार) मात्र की प्रशासकीय स्वीकृति प्रदान करता है।

- कार्य विभाग नियमावली की कंडिका 2.006 के नीचे दिये गये नोट 3(बी) एवं 3(सी) के अनुसार योजना की तकनीकी स्वीकृति दी जाकर एवं अन्य अभीष्ट औपचारिकताओं को पूर्ण करने के पश्चात निर्माण कार्य प्रारंभ किया जावे तथा कार्य पूर्ण होने के उपरांत योजना का पूर्णता प्रमाण-पत्र शासन को दिया जावे।
- छत्तीसगढ़ वित्तीय संहिता भाग-एक के नियम-10 के अनुसार मुख्य अभियंता का यह दायित्व है कि वे कार्य पर नियंत्रण रखें तथा उनके कार्यालय तथा अधीनस्थ आहरण वितरण अधिकारियों द्वारा प्रशासकीय वित्तीय नियमों का पालन हो।
- योजना पर व्यय बजट शीर्ष मांग संख्या-45, लघु सिंचाई निर्माण कार्य, लेखा शीर्ष-4702-लघु सिंचाई पर पूंजी परिव्यय {102}-भू-तल जल, 0101-राज्य आयोजना (सामान्य) (5059)-एनीकट /स्टापडेम निर्माण कार्य #26-वृहद् निर्माण कार्य, 005-बांध एवं नहर के अंतर्गत विकलनीय होगा।
- वित्त विभाग द्वारा उनके जावक क्रमांक-405/सी.एन. 31-00661/बजट-2/वित्त/चार 2024, दिनांक 15.03.2024 द्वारा सहमति प्रदान की गई है।
- योजना का कार्य स्वीकृत राशि एवं निर्धारित समयावधि के अंतर्गत ही पूर्ण किया जाना सुनिश्चित करें। लागत वृद्धि स्वीकार्य नहीं होगी।
- निर्माण कार्य की लागत में मितव्ययता को सुनिश्चित किया जावे।
- संबंधित मुख्य अभियंता/अधीक्षण अभियंता/कार्यपालन अभियंता निर्माण कार्य की उच्च गुणवत्ता सुनिश्चित करें।

O/o. The EXECUTIVE ENGINEER
Water Management Dn. No.1 Raipur
R.R.No. ...1090... Date 20/3/24

छत्तीसगढ़ के राज्यपाल के नाम से
तथा आदेशानुसार

[Signature]
15/03/24
(प्रेमसिंह घरेन्द्र)

अवर सचिव
छत्तीसगढ़ शासन
जल संसाधन विभाग

Office of the Executive Engineer
Water Management Division No.1,
Raipur(C.G.)

Date 25/03/2026

WO00858/.....

To,

NARENDRA KUMAR DUBEY
VILLAGE- PIKRIDIH, THANAKHARORA, POST- GANIYARI DIST- RAIPUR (C.G.)-493225

Sub :- Issue of work order.

Ref :- 1. Agreement No 27 Dt. 25-03-2026
2. LOA No LOA00674 Dt. 26-12-2025

With reference to the above, the agreement was executed between you and the undersigned on dated for the work of Beautification and Construction of Ghat near Datrenga on Kharun River in Block Dharsiwa, District Raipur amounting to ₹6,11,23,420.99 (in words Six Crore Eleven Lakh Twenty Three Thousand Four Hundred Twenty Rupees Ninety Nine Paise) in view of this your are hereby ordered to commence the work.

The work should be completed within 15 months (including rainy season) from the date of issue of work order i.e., the work should be completed up to date 25-06-2027.

Enclosure :

WO00858/ 1213

Copy to :-

1. The Accountant General, Chhattisgarh, Raipur
2. Engineer in Chief, Water Resource Department, Shivnath Bhawan, Atal Nagar, Raipur
3. Chief Engineer, Mahanadi Project, Water Resources Department, Raipur
4. Chief Technical Examiner (V), Indrawati Bhawan, Naya Raipur.
5. Superintending Engineer, Mahanadi Circle, Raipur
6. Research Officer, Quality Control Division Raipur
7. Labour Officer,
8. Sub Divisional Officer, W.R. Survey Sub Div. Raipur
9. Auditor T/S(Divisional Office)

Executive Engineer,
Water Management Division No.1,
Raipur(C.G.)

Date 25/03/2026

Executive Engineer,
Water Management Division No.1,
Raipur(C.G.)

22

पंचनामा

दिनांक 6/4/2026

स्थान - सातपाखर (बुधवा)

आज दिनांक 6/4/2026 को माननीय नेशनल ग्रीन ट्रिब्यूनल जॉन बेंच कोषाखर पकरा डीनांक 20/2026(C2) के आदेश दिनांक 04/02/2026 के परिपालन में संयुक्त गांधी समिति द्वारा सातपाखर बुधवा क्षेत्र का मौका निरीक्षण किया (खारन नदी) किया गया, निरीक्षण के दौरान निम्नलिखित स्थिति अवलोकित किया गया -

- 1) वर्तमान के गांधी के दौरान किसी भी प्रकार का अर्बेध-उद्वेगन न परिवर्तन होना नहीं पाया गया।
- 2) उक्त धार क्षेत्र में जिले दूरी में रेत भंडारण मौके पर नहीं होना पाया गया।
- 3) खारन नदी में धार क्षेत्र के स्कीकट (रफ्त) का निर्माण है जिसे आसपास के क्षेत्र वाले आवाज-आने के उपयोग करते हैं।
- 4) मौके पर खारन नदी के दूसरे कोर रामपुर जिले अंतर्गत ग्राम दतेंगा के समीप रेत भंडारण देखा गया, जो कि लगभग 50 हेक्टर इलाहा होगा।
- 5) उक्त धार पर गांव के आने वाले जंग, मवेशी घोंसे, एवं स्तन व पक्षि उपयोग करते हैं।
- 6) उक्त मौके गांधी के इरीसकाह राज्य के पर्यावरण सचिव द्वारा मनोनीत प्रतिनिधि भी सम्मिलित हुए।
- 7) श्रम शिवालय के आचार पर (ग्रामीणों के साथ) समझौता सतत निगरानी करते हुये खारन नदी प्रयोग पर अर्बेध परिवर्तन रोडयात हेतु निर्धारित भंडारण स्वारा कार्यवाही किया गया है।

उक्त मौका गांधी एम एच के समक्ष किया गया एवं पंचनामा तैयार किया गया। मौके पर निम्न अधिकारी उपस्थित रहे -

- 1) श्री दीपक कुमार मिश्रा - CAWME
उपस. ख. उ. दुर्ग 06/04/26
- 2) श्री लक्ष्मण कुमार बुधवा - L. BUDHWA
SDM - पाल 06/4/26
- 3) चतुरग्राम लाल शर्मा - Chaturgram
उपस. ख. आ. प. म. नि. 6.4.26

④ श्री संजय कुमार मुंशी - CPCB RD भोपाल
कैलाशिक

Sembasthi
06/04/2024

⑤ श्री मानिक लाल चंडेल
कैलाशिक ROCECB
Raipur

- Ln
06/04/26

⑥ श्री प्रवीण नाग -
AE ROCECB
Raipur

[Signature]
06/04/2026

⑦ श्री एस डे गजेन्द्र
रसायनशा, ROCECB
Bhilai

- \$
06/04/2026

⑧ Tula Ram Sahu
P. Ch. O. Y

[Signature]
P. Ch. O. Y

⑨ Gopal Das Jandem

[Signature]

Photographs taken during the site visit- (Annexure-8)



Joint committee members and other departments officials at the Satpakhar, river Kharun, Village Ghugua, Tehsil-Patan, District-Durg. (C.G.)



Soil pile at the left bank of river Kharun at near Satpakhar anicut



Sand stockpile at the right bank of river Kharoon towards Datrenga Village side, District Raipur.



During estimation of stock sand by the joint committee



View of Desilting/overburden removal at the right bank of river Kharun by WRD (Towards Datrenga village side), Dist-Raipur